

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI**

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**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21-12-2020 AT 10.30 A.M THROUGH VIDEO CONFERENCING:**

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**PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)  
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)**

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**APPLICATION NUMBER :  
PETITION NUMBER : IBA/421/2020  
NAME OF THE PETITIONER(S) : VINAYAK COTTON AGENCIES  
NAME OF THE RESPONDENT(S) : MAKALI SPINNING MILLS PVT LTD  
UNDER SECTION : 9 RULE 6 OF IBC, 2016**

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**ORDER**

Learned Counsel Mr. S.S. Madhavan for the Applicant is present.

Learned Counsel Mr. M. Raja for the Respondent is present.

Learned Counsel for the Respondent states that in relation to the dues he has settled the property in favour of the Corporate Debtor.

On 18.12.2020, the Petitioner has filed a Memo in the Registry Vide SR No.3907 stating that the matter has been settled.

Hence this IBA/421/2020 is hereby **dismissed as settled.**

-sd-

(ANIL KUMAR B)  
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)  
MEMBER (JUDICIAL)